

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-857(PB)/2020

IN THE MATTER OF:

Canara Bank	...	Applicant/Petitioner
Vs		
M/s. Jindal India Thermal Power Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 27.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

Renotified to 23.03.2021.



(Nirmala Vincent)
Court Officer

27.01.2021
Deepak Kumar